

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 27

Dated Guwahati, the 18th March, 2011

In continuation of Order No. 17 dated 03.03.2011, Hon'ble the Chief Justice has been pleased to direct that uploading of Judgments / Orders should be strictly followed and completed by 31st March, 2011.

Further, in continuance of Order No. 18 dated 03.03.2011, Hon'ble the Chief Justice has been pleased to direct that outcome of physical verification should be entered in the Computer System on a daily basis and such exercise should also be strictly completed by 31st March, 2011.

By Order,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III – 39/2010/ 1105 – 1118 /G Dated 18th March, 2011